

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 15TH DAY OF MAY 2020 / 25TH VAISAKHA, 1942

ORIGINAL PETITION (CRL) NO.195 OF 2020

(CRL M.P NO 1986/2020 PENDING ON THE FILES OF JUDICIAL FIRST CLASS
MAGISTRATE COURT-I, PALAKKAD IN CRIME NO 71/2020 OF KASBA POLICE
STATION, PALAKKAD)

PETITIONER/ ACCUSED

PRINCE. J. PALATHARA, AGED 45 YEARS,
S/O P.P. JOSEPH, PALATHARA HOUSE, NO 18,
DEVI NAGAR, KURIDIKAD, PALAKKAD - 678 623

BY ADV. SRI. V.A VINOD

RESPONDENTS/STATE AND COMPLAINANT;

1. STATE OF KERALA
REP; BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA,
ERNAKULAM - 682031.
2. SUB INSPECTOR OF POLICE, KASBA POLICE STATION,
PALAKKAD DISTRICT - 678 622

BY PUBLIC PROSECUTOR SRI.C.S.HRITHWICK

THIS ORIGINAL PETITION (CRL) HAVING COME UP FOR ADMISSION ON
15.05.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

ASHOK MENON, J.

OP(CRL) No.195 of 2020

Dated this the 15th day of May, 2020

J U D G M E N T

Petitioner is the owner of a motor cycle bearing Regn.No.KL-09/AP 6415, who got involved in crime No.71/2020 of KASBA Police Station, Palakkad for having allegedly committed offences punishable under Section 279 IPC and under Section 185 of the Kerala Motor Vehicles Act. The petitioner being the owner of the vehicle, moved the Judicial First Class Magistrate's Court-I, Palakkad by filing CrI.MP No.1986/2020 under Section 457 Cr.PC. But no orders have been passed so far. His vehicle is being exposed to sun and rain. He, therefore, seeks a direction to the Magistrate to dispose of the matter as expeditiously as possible.

2. Heard the learned counsel for the petitioner and the learned Public Prosecutor.

3. I do not find any reason why the petition under Section 457 Cr.PC filed by the petitioner should be kept

pending so long. Therefore, the Judicial First Class Magistrate-I, Palakkad is directed to dispose of CrI.MP No.1986/2020 filed by the petitioner as expeditiously as possible, at any rate, within a period of one week from the date of receipt of a copy of this judgment.

The Original Petition is disposed of as above.

**ASHOK MENON
JUDGE**

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APPENDIX

PETITIONER'S EXHIBITS

EXHIBIT P1 : COPY OF CRL.MP NO.1986/2020 PENDING ON THE FILES
OF THE JFCM-I, PALAKKAD.